- (b) There had not been any incident of shooting at embassy officials. However, there was an attempt to kidnap the Military Attache in our High Commission in Canberra. Incidents of bomb-throwing, which, however, did not cause any damage were reported by our Missions in Kathmandu, Copenhagen and Ottawa. The High Commission of India building in Canberra was destroyed in a fire on 29th August, 1977. The cause of the fire has still not been determined.
- (c) Apart from providing Indiabased Security Guards wherever the situation warranted it, we have advised the Missions Posts to observe and intensify departmental security instructions issued from time to time and keep close liaison with local security agencies and Foreign offices as provision of security for our personnel is basically the responsibility of the host Government concerned.

## PAPERS LAID ON THE TABLE

Report (year ended the 31st July, 1977) and Accounts of the Electronics Trade and Technology Development Corporation Limited, New Delhi and related papers

THE PRIME MINISTER (SHRI MORARJI R. DESAI): Sir. I beg to Iay on the Table under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (i) Third Annual Report and Accounts of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year ended the 31st July, 1977, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Statement by Government accepting the above Report.

[Placed in Library, See No. LT-2198/78 for (i) and (ii).]

Statement on the action taken or proposed to be taken on the conventions and Recommendations adopted at the Sixty-second (Maritime) Session of the International Labour Conference held at Geneva

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to lay on the Table a statement (in English and Hindi) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-second (Maritime) Session of the International Labour Conference held in Geneva in October, 1976. [Placed in Library. See No. LT-2199/78.]

Ministry of Steel and Mines (Department of Steel) Notification

इस्पात ग्रौर खान मत्रालय में राज्य मती (श्री करिया नुंडा): श्रीमन् मै ग्रापकी अनुमति से इस्पात ग्रौप खान मंत्रालय (इस्पात विभाग) की ग्रिधसूचना का०ग्रा० सं० 257(ई) ई०एस०एस०-ग्रो०एम०एम० इस्पात ग्रौर खान-2 ए, दिनांक 10 ग्रुप्रैल, 1978 की एक प्रति (ग्रंग्रेजी तथा हिन्दी मे) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT-2188/78].

- I. Notification of the Election Commission of India
- II. Notification of the Ministry of Law, Justice and Company Affairs (Department of Companies Affairs)

विधि, न्याय ग्रार कन्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नर्रांसह): श्रीमन, मैं ग्रापकी ग्रनुमति स निम्नलिखित पत्न सभा-पटल पर रखता हं:——

(1) लोक प्रतिनिधित्व अधिनियम, 1950 की धारा 13 की उपधारा (3) के अधीन भारत निर्वाचन आयोग की अधि-स्वना का०आ० की एक प्रति (अंग्रेजी तथा हिन्दी में) । [Placed in Library. See No. LT-2109/78].

[श्री नरसिह]

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(2) कम्पनी अधिनियम, 1956 की धारा 637 की उपधारा (3) के ग्रेधीन विधि, न्याय ग्रौर कभ्पनी कार्य मंत्रालय (कम्पनी कार्य विभाग) की म्रधिसूचना सा० का० नि० सं० 477. दिनांक 15 **ग्र**प्रैल, 1978 की एक प्रति (ग्रंग्रेजी तथा हिन्दी मे)। [Placed in Library. See No. LT-2189/78].

#### MINUTES OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

PROF. N. M. KAMBLE (Maharashtra): Sir, I beg to lay on the Table a copy each of the Minutes of the First to Thirty-Seventh Sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

## REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

PROF. N. M. KAMBLE (Maharashtra): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twenty-second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Agriculture and Irrigation (Department of Food)-Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the Food Corporation of India.

# REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI S. A. KHAJA MOHIDEEN (Tamil Nadu); Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee:\_\_

(i) Seventy-ninth Report on paragraph 6 of the Report of the Comp-

troller and Auditor General India for the year 1975-76, Union Government (Civil), Revenue ceipts, Volume II, Direct Taxes, relating to arrears of Tax Demand.

- (ii) Eightieth Report on paragraphs 48, 90 and 94 of the Report. of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes, relating to Union Excise Duties.
- (iii) Eighty-second Report on Review of Guide-line for 1972-73-Crash Scheme for Rural Employment.

#### REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRIMATI KUMUDBEN MANI-SHANKER JOSHI (Gujarat): Sir, I beg to lay on the Table a copy of the Eleventh Report of the Committee on Public Undertakings (1977-78)Extravagant Expenditure on Guest Houses maintained by Public Undertakings and Minutes of the sitting of the Committee relating thereto.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC **IMPORTANCE**

Reported Large Scale Desertion by Refugees from the Dandakaranya Rehabilitation Camp and the Problems arising therefrom

SHRI BHAIRAB CHANDRA MA-HANTI (Orissa): Sir I rise to call the attention of the Minister of Works and Housing and Supply and Rehabilitation to the reported large-scale desertion by refugees from the Dandakaranya rehabilitation camp and the problems arising therefrom.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): Sir, there have been